(c) the time-limit by which the whole process would be reviewed and would be ready for notification;

(d) whether it would strive to remove difficulties faced by stakeholders in filing various e-forms, at present, through MCA 21 portal; and

(e) if so, the details thereof?

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): (a) to (e) Yes, Sir. An Expert Committee has been constituted by this Ministry recently to (a) review the 'e-forms' notified under the Companies Act, 2013, (b) suggest changes aimed at simplification of such forms and (c) removal of difficulties faced by stakeholders. The Committee has been asked to submit its report within two months.

Merger of FTIL and NSEL

†196. SHRI DHIRAJ PRASAD SAHU: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether Government has issued direction for merger of Financial Technology (FTIL) and National Spot Exchange Limited (NSEL); and

(b) if so, the details thereof?

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): (a) and (b) The Ministry has issued only a Draft Order of merger/amalgamation of NSEL with FTIL in essential public interest under Section 396 of the Companies Act, 1956 on 21.10.2014. The final Order, if required, will be issued after the consideration of objections/suggestions to be submitted by the stakeholders on the Draft Order for which they have been given two months' time.

Concealing of identity by Directors of blacklisted companies

197. SHRIMATI KUSUM RAI: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether Government has received representations from MPs during August, 2014 regarding concealing the identity of blacklisted companies from Rajkot and undertaking business activity in the name of other companies by same Directors;

(b) if so, the details thereof, representation-wise;

(c) the details of inquiry undertaken and findings thereof, representation-wise;

†Original notice of the question was received in Hindi.